

**Chief Justice's Court**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 34 of 2025

**Petitioner :-** Shams Tabrez

**Respondent :-** State of U.P. Thru. Addl. Chief Secy. Minorities Welfare Deptt. Lko. and another

**Counsel for Petitioner :-** Shamsheer Yadav Jagrana

**Counsel for Respondent :-** C.S.C., Isha Mittal (A.C.S.C.), Mohd. Islam Khan

**Hon'ble Arun Bhansali, Chief Justice**

**Hon'ble Manoj Kumar Gupta, J.**

1. Learned Standing Counsel prays for time to obtain instructions in the matter.
2. Time prayed for is allowed.
3. List on 10.02.2025, as fresh.

**Order Date :-** 17.1.2025

P.Sri./Jaideep

(Manoj Kumar Gupta, J)

(Arun Bhansali, CJ)



**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**PUBLIC INTEREST LITIGATION (PIL) No. - 34 of 2025**

Shams Tabrez

.....Petitioner(s)

Versus

State of U.P. through Addl. Chief Secretary  
Minorities Welfare Deptt. Lucknow and another

.....Respondent(s)

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Counsel for Petitioner(s) : Shamsheer Yadav Jagrana  
Counsel for Respondent(s) : Badrish Kumar Tripathi (A.C.S.C.),  
Mohd. Islam Khan

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**Chief Justice's Court**

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE  
HON'BLE JASPREET SINGH, J.**

1. This petition has been filed seeking direction to the respondents to take appropriate and effective action to appoint the Chairman and Members of the Uttar Pradesh Commission for Minorities.
2. When the matter came up before this Court on 17.01.2025, learned Standing Counsel was granted time to obtain instructions in the matter.
3. When the matter has come up before the Court today, instructions dated 04.02.2025 has been produced by the learned counsel appearing for the respondents, *inter alia* indicating as on that date, the proceedings for nomination of the Chairman and Members of the Minorities Commission are under process.
4. It is submitted by learned counsel that he has sought instructions yesterday and the status continues to be the same.
5. The apparent inaction on part of the respondents despite the fact that the tenure of the previous Commission had come to an end in the year 2024, is writ large.
6. Learned Standing Counsel prays for and is granted time to ensure that appropriate instructions are given pertaining to the present status of the proceedings on the next date.

7. List on 13.05.2026.

**April 24, 2026**  
Asheesh/RK/-

**(Jaspreet Singh,J.) (Arun Bhansali,CJ.)**



**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**PUBLIC INTEREST LITIGATION (PIL) No. - 34 of 2025**

Shams Tabrez

.....Petitioner(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Minorities  
Welfare Deptt. Lko. And Another

.....Respondent(s)

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Counsel for Petitioner(s) : Shamsher Yadav Jagrana  
Counsel for Respondent(s) : C.S.C., Mohd. Islam Khan

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**Court No. - 1**

**HON'BLE RAJAN ROY, J.  
HON'BLE MANJIVE SHUKLA, J.**

1. Heard.

2. The Bench of Hon'ble the Chief Justice passed an order on 24.04.2026 which is as following :-

*"1. This petition has been filed seeking direction to the respondents to take appropriate and effective action to appoint the Chairman and Members of the Uttar Pradesh Commission for Minorities.*

*2. When the matter came up before this Court on 17.01.2025, learned Standing Counsel was granted time to obtain instructions in the matter.*

*3. When the matter has come up before the Court today, instructions dated 04.02.2025 has been produced by the learned counsel appearing for the respondents, inter alia indicating as on that date, the proceedings for nomination of the Chairman and Members of the Minorities Commission are under process.*

*4. It is submitted by learned counsel that he has sought instructions yesterday and the status continues to be the same.*

*5. The apparent inaction on part of the respondents despite the*

*fact that the tenure of the previous Commission had come to an end in the year 2024, is writ large.*

*6. Learned Standing Counsel prays for and is granted time to ensure that appropriate instructions are given pertaining to the present status of the proceedings on the next date.*

*7. List on 13.05.2026."*

3. Today on being asked, learned State Counsel informs that oral instructions are there that the process of nomination of Chairman and Members of the Uttar Pradesh Commission for Minorities is still on. This is highly disrespectful of the order passed by the Co-ordinate Bench on 24.04.2026. Till date no written instructions have been provided what to say of nomination of Chairman and Members. This is inspite of the strong observations made in the aforesaid order.

4. Let the respondent no.1- Additional Chief Secretary, Minorities Welfare Department, U.P. Government, Civil Secretariat, Lucknow appear before this Court on 20.07.2026 and submit an explanation as to why nominations are not being made as yet and why no written instructions were provided to the State Counsel. If there is no Additional Chief Secretary and there is a Principal Secretary, then he shall appear before this Court on 20.07.2026.

**5. List on 20.07.2026 as fresh.**

6. Learned State Counsel to ensure compliance of this order.

**(Manjive Shukla,J.) (Rajan Roy,J.)**

**July 6, 2026**

Amima